

THE HYDERABAD SALARIES OF MINISTERS ACT.

No. XVII OF 1952.

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**\*THE HYDERABAD SALARIES OF MINISTERS  
ACT, 1952.**

No. XVII of 1952.

*An Act to provide for the salaries of Ministers  
of the State of Hyderabad.*

Whereas in pursuance of clause (5) of Article 164 read with Article 238 of the Constitution of India, it is expedient to provide for the salaries of the Ministers of the State of Hyderabad by an Act of the Legislature ;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad Salaries of Ministers Act, 1952. Short title and commencement.

(2) It shall come into force at once.

†[2. In this Act “Minister” and “Deputy Minister” mean respectively Minister and Deputy Minister of the State of Hyderabad and “Minister” includes the Chief Minister.] Definition.

3. With effect from the commencement of the term of his office, there shall be paid to each Minister a salary at the rate of I.G. Rs. 1,250 per month. Salaries of Ministers.

†[4. With effect from the commencement of the term of his office there shall be paid to each Deputy Minister a salary at the rate of I.G. Rs. 750 per month. Salaries of Deputy Ministers.

5. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being, a member of the Hyderabad Legislative Assembly merely by reason of the fact that he holds the office of a Deputy Minister.] Deputy Ministers not disqualified.

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†Substituted by Act No. V of 1954, published in Gazette Extraordinary No. 65, atded 16th March, 1954.

